

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.24**  
**C.P.(CAA) No.05/BB/2024**

**IN THE MATTER OF:**

M/s. IDS Next Business Solutions Pvt. Ltd.

... Petitioner

**Order under Section 230-232 of Companies Act, 2013**

**Order delivered on: 30.04.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Tamoghna

**ORDER**

1. Ld. Counsel for the Petitioner.
2. In compliance to order dated 27.02.2024, Ld. Counsel for the Petitioner has filed proof of service vide Dy.No.2515 dated 25.04.2024. The same is taken on record. Further, Ld. Counsel for the Petitioner is directed to file affidavit pursuant to para 4 of the order dated 27.02.2024 in respect to no objections to the approval of the Scheme.
3. Reports from the statutory authorities are still awaited. Therefore, two weeks' time is granted to the Statutory Authorities to file their Reports, and one week thereafter is granted to the Petitioner to file its response to the said reports.
4. List the case on **21.06.2024**.

**-Sd-**

**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Bhavya

**-Sd-**

**K. BISWAL**  
**MEMBER (JUDICIAL)**